

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

IA(Com.A)237/2023, IA(Com.A)137/2024

IN

CP-109(ND)/2023

IN THE MATTER OF:

Vinod Anand & Another

.... Petitioner/Applicant

Vs.

Golden Rolls Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 29.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Purti Gupta, Adv.

For the Respondent : Mr. P.V. Kapur, Sr. Adv., Mr. Saurabh Kaila, Mr. Sidhant Kapur, Mrs. Kaveri Kapur, Mr. Shiv Raj Syal, Mr. Dhananjay Sahai, Advs. For R-2 & 3, Ms. Heena George, Adv. For R-9 & 10

ORDER

CP-109(ND)/2023

Ld. Counsel appears for the Petitioner. It is seen from the previous orders that Mr. Saurabh Kalia, Ld. Counsel has appeared on behalf of the Respondent Nos. 2 and 3 and filed reply affidavit.

It appears that notices to the remaining Respondents have not yet been issued. Let notices be issued to the remaining Respondents.

The Petitioner shall take steps to serve the notice by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit within two weeks after receipt of the notice. Rejoinder shall be filed within one week thereafter.

List the matter **on 08.07.2024**.

IA(Com. A)-137/2024

Heard the submissions made by the Ld. Counsel appearing for the Petitioner. Issue notice to Respondents.

The Applicant is directed to serve notice by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit, if any, within two week after receipt of the notice.

List the matter **on 08.07.2024** along with main matter.

IA(Com.A)-237/2023, IA(Com.A)16/2023, CA-300/2023, IA-236/2023, 267/2023, IA-277/2023, IA(Com.A.)-12/2024

List the matter **on 08.07.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)